

**NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 28/08/2017 AT 10.30 AM**

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/560/ (IB)/2017
NAME OF THE PETITIONER(S) : IDBI CAPITAL MARKETS & SECURITIES LTD
NAME OF THE RESPONDENT(S) : PINK CITY EXPRESS WAY PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

T. S. Parthasarathy
for Ramalingam & Associates

Counsel for operational creditor

[Signature]

ORDER

Counsel for petitioner present and submitted that he has filed the affidavit and bank statement and as per Sec.9(3)(b) & (c) and other required statutory formalities to be complied as per the provisions of the IB Code, 2016. He also stated the copy of the petition sent to the respondent has been returned unserved. Counsel for petitioner is directed once again to send a copy of the petition to the respondent and file proof of the same by way of an affidavit by the next date of hearing. For hearing the submissions by both the counsel, put up on 01.09.2017 at 10.30 A.M.

SD/r
(K. Anantha Padmanabha Swamy)
Member (Judicial)